

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3776**

**TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH, 2020/PHALGUNA 27, 1941 (SAKA)**

**EXPANSION OF THE RIGHTS OF PRIVATE BODIES IN UTs**

**†3776. SHRI MOHAN S. DELKAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to take steps for expansion of the rights of Private Bodies/Institutions in the Union Territories where Legislative Assemblies have not been constituted so as to strengthen the democratic system and let it run smoothly;**

**(b) if so, the details thereof;**

**(c) the number of Union Territories where such system is in place along with the details thereof; and**

**(d) the time by which such a system is likely to be introduced in the rest of the States?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (d): Rights and duties of private bodies/institutions are regulated as per provisions of Law. Proposals for expansion of rights of Private bodies/institutions for strengthening the democratic system can be considered on receipt of such proposals from the UT Administrations. Presently, there is no such proposal pending with MHA.**

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